

6.3 The borrowing agency shall furnish with the loan application copies of documents relating to project land, its audited accounts for the immediate past three years, proof of its financial soundness including income tax clearance certificate for HUDCO satisfaction and name of its bankers.

6.4 Preference will be given to projects for housing with smaller size plot/dwelling units preferably in small and medium towns.

6.5 To ensure that the dwellings constructed do not lie vacant, HUDCO finances only schemes for which there is a ready demand.

7. OPERATIONS AND MAINTENANCE

7.1 The loan application should include details regarding an appropriate system on methodology that will be used for the purpose of maintaining the complex including services either on cooperative basis or through the local authority.

7.2 Loan application can be had from any of the HUDCO's Zonal/Regional Offices.

Unauthorised stalls at level crossings

3250. SHRI AMAR ROY PRADHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government are aware that unauthorised stalls are constructed on the level-crossing of local stations under North-East Frontier Railway;

(b) if so, the details thereof, location-wise;

(c) whether these structures are obstructing the vicinity and thus causing accidents; and

(d) if so, steps taken or proposed to be taken by the Government to get such stalls removed expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir.

(b) to (d) Do not arise.

[Translation]

C.S.C. Madipur-Paschim Puri Scheme

3251. SHRI N.J. RATHWA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether a number of shops constructed by the Delhi Development Authority (DDA) in Paschim-Puri (Janta

Flats) under the Community Shopping complex (C.S.C.) Madipur-Paschim Puri Scheme and other schemes are lying vacant;

(b) if so, the reasons therefor; and

(c) the time by which these shops are likely to be allotted to the applicants ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) DDA has reported that some shops in Janta Flats under C.S.C. Madipur, Paschim Puri and other Schemes are lying vacant.

(b) Till date DDA has not been able to dispose of these shops despite a number of attempts made to auction them because of :

(i) Poor response from the public; and

(ii) Misuse of residential property by the allottees of the Janta Flats for commercial purpose.

(c) In view of reply to (b) above, no time frame can be given in this regard.

[English]

Development of Rourkela Airstrip

3252. SHRI JUAL ORAM : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have any proposal for the development of Rourkela air strips and to start air service;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) to (c) No, Sir. The airstrip at Rourkela belongs to Steel Authority of India Limited, a Public Sector Enterprise.

Pending Dispute cases of Air India

3253. SHRI SUDHIR GIRI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the details of the dispute cases of Air India which are pending before the Assistant Labour Commissioner at Mumbai and Delhi; and

(b) the steps taken by Air India to get them resolved ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) and (b) A total of 18 cases of Industrial Dis-